

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2592**

TO BE ANSWERED ON THE 09th JULY, 2019/ ASHADHA 18, 1941 (SAKA)

DEPLOYMENT OF SECURITY GUARDS AT SCHOOLS

2592. SHRI PINAKI MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to make it mandatory for all the schools or its management to deploy Security Guards from exclusively Government rehabilitation centres like ex-Army or ex-Para-military personnel for quality and strict vigilance in view of the recent incidents of small school children getting killed due to negligence or sex crimes within the school premises;

(b) if so, the time by which the Government is likely to implement the said measures;

(c) whether the Government will consider deploying Home Guards in all the Government schools so that it provides enhanced job opportunity to the Home Guard personnel and at the same time, provide trained quality security services; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): The State Governments and Union Territory Administrations have direct responsibility of ensuring safety and security of students in schools under their territorial control. The Ministry of Human Resource Development had issued guidelines in October 2014 to State Governments/UT Administration for safety and security of children including preventive mechanism and procedures required to be put in place in the schooling system. Central Board of Secondary Education (CBSE), in its Affiliation Bye-laws 2018 has prescribed that schools follow the guidelines of Hon'ble Supreme Court of India in WP(C)

No.483 of 2004, the National Disaster Management Authority (NDMA) guidelines on School Safety Policy 2016, the National Commission for Protection of Child Rights (NCPCR) Manual on Safety and Security of Children in Schools and National Building Code 2005, related to the Safety of children in schools.

As per the instructions of Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises and Ministry of Defence, security services through Directorate General Resettlement (DGR) are extended only to the Central Public Sector Enterprises (CPSEs). No specific instructions have been issued for deployment of security guards exclusively from Government Rehabilitation centres relating to ex-Army or ex-Para- military personnel in Government Schools.

(c) & (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and safety and security of the citizens including children rest with the respective State Governments. The State Governments are competent to take adequate measures for safety and security of children and deployment of Home Guards in schools.
